

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5916

ANSWERED ON:29.04.2015

CIVIL SERVICES BOARD

Kamal Nath Shri ;P. Shri Nagarajan;Scindia Shri Jyotiraditya Madhavrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Supreme Court has asked the Central and States Governments/ Union Territory Administrations to set up Civil Services Boards (CSB) for various services to guide and advise them on crucial service matters of civil servants;

(b) if so, the details thereof;

(c) whether several Ministries/ Departments of the Union Government and State/UT Governments have not yet complied with the orders of the Supreme Court; and

(d) if so, the details thereof and the time by which CSBs are likely to be set up by all the Union Ministries/Departments and State/UT Governments?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (d): In WP (C) No.82/2011 filed by Shri T.S.R. Subramanian & Ors. Vs Uol & Ors, the Supreme Court in Judgment dated 31.10.2013 directed the Centre, State Governments and the Union Territories to constitute Civil Services Boards with high ranking serving officers, who are specialists in their respective fields, within a period of three months, if not already constituted, till the Parliament brings in a proper legislation in setting up CSB. In compliance of the Apex Court's directions, amendments in rule 7 of the IAS, IPS and IFS (Cadre) Rules have been carried out vide notification dated 28.01.2014.

For the other Central Services, the respective Cadre Controlling Authorities have been directed to implement the Apex Court's directions. The direction of the Supreme Court is also for compliance of the State Governments/UTs.